## IN THE CENTRAL ADMINISTRATIVE TRIBUNA

## JAIPUR BENCH, JAIPUR

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APPLICATION!	<b>VO.:</b>		 		٠	<del></del>	<del></del>	
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Applicant(s)

Advocate for Applicant (s)

Respondent (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

**QP No.24/2007 in OA No.379/2005.** 

25.07.2007.

Mr. C. B. Sharma counsel for the applicant.

The applicant has filed this CP thereby alleging that the department has issued major penalty charge sheet towards the applicant while the OA was pending in this Tribunal so there is violation of orders passed by the Tribunal in the OA annexed with this CP as CP/1 & CP/2. we find that in Tribunal's order CP/2there is no positive direction respondents and it was only a presumption. So this CP is not maintainable and is, therefore, dismissed.

ADMINISTRATIVE MEMBER (KULDIP, SINGH)

P.C./